

National Company Law Tribunal

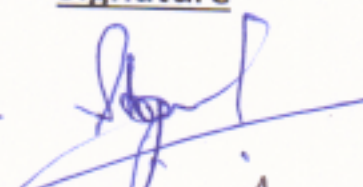
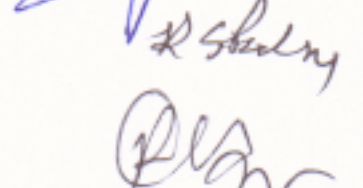
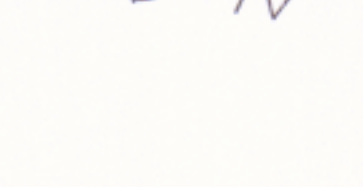
Allahabad Bench

CP NO. 91/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

NAME OF THE COMPANY: Aslam Carpet Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Sandeep Agarwal	Advocate	Amisha Aslam	
2.	R S Parvathy	Advocate	Aslam	
3.	Rajesh Keshwani	"	"	

C.P. No. 91/ND/2015

Shri Sandeep Agarwal, advocate for the petitioner. Shri Rajesh Keshwani for Respondent. Arguments of learned counsel for both parties are heard in respect of alleged contempt of status quo order dated 17.11.2015 as passed by the then Company Law Board.

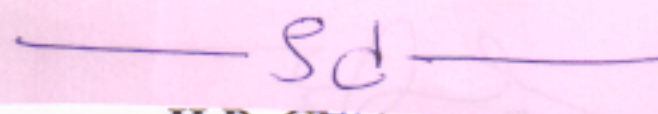
During the course of hearing some more clarification/clarifications which were felt necessary for the disposal of the present contempt application were sought from counsel of both the parties.

The Respondent-Company is further directed to furnish details about its Bank account opened and being operated. During the relevant period, when Hon'ble Company Law Board passed the status quo order (dated 17.11.2015). The Respondents Company to file a statement in respect of its Bank Account transaction entered therein, for perusal of this court. A copy thereof may be provided to the petitioner counsel to offer his comments.

The matter be listed on 15th March, 2018.

Date: 15/02/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)